CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 14 NFC 1093

APPLICATION NO(s) 567 9 1993

MPPLICANTS: S.K. Reddy

RESFONDENTS: Lommandant, IAM,
IAF, Bangalore and Others.

TO.

- J Szi. M. Raghavendrachar, Advocale, No. 1074 & 75, 415 Cross Szinivasanagaz II phase, Banashankazi I stage, Bangalone-50.
 - 2) The Commandant, Institute of Aerospace Medicine, Indian Air Force, Vimanagura Post, Bandalore-560017.
 - 3) Sri. M. S. Padomarajouah. Sr. Central Govt Slig Counsel, High bourt Bldg Bangalox 1

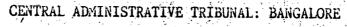
SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on $34/5 \, \text{Nov}^2/3$

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Jesned

gm™



ORIGINAL APPLICATION NUMBER 567 OF 1993

DATED THIS THE 24TH DAY OF NOVEMBER, 1993

Mr.Justice P.K.Shyamsundar, .

.. Vice-Chairman.

And

Mr. V.Ramakrishnan.

.. liember(A).

S.K.Reddy, S/o N.Reddy, Aged about 28 years, Behind Ratan Apartments, Muttappa Block, Ganganagar, Bangalore-560 032.

.. Applicant.

(By Adovate Shri M.Raghavendrachar)

٧.

- Commandant, Institute of Aerospace Medicine, I.A.F., Vimanapura Post, Bangalore-560017.
- 2. Senior Officer, Administration Hq.Training Command, I.A.F., Hebbal, Bangalore-6.
- 3. AIR Officer, Administration, AIR Headquarters, Vayu Bhavan, New Delhi.
- 4. Union of India,
 Ministry of Defence. New Delhi.

. Respondents.

(By Standing Counsel Shri M.S.Padmarajaiah)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

The applicant wanted promotion as Grade-I Driver from the post he now holds with the Institute of Aerospace redicine ('IAN'). But, that promotion he sought for was unavailable there being no Grade-I driver's post in the IAM wing where he is now working. Under the circumstances he now feels that he would be better off in his parent department i.e., Headquarters Training Command where he thinks he will have adequate opportunities of seeking promotion to a Grade-I driver's post.

THE HE STATE THE

2. In this situation we asked the learned Standing Counsel to ascertain and to submit that in case the applicant opts for repatriation to his parent department, whether the latter would take nim back and whether there was any vacancy into which he could be fitted because we find that after going to the IAM ne had severed his connection, with the parent department. The learned Standing Counsel was good enough to make enquiries and thereafter placed before us a communication received from the Headquarters Training Command indicating that there was one vacancy of civilian MTD Grade-II in the Headquarters Training Command as on date, but the seniority of the incumbent thereof will be reckoned from the date of taking charge of the post at the Headquarters Training Command etc. etc. We place on record that letter. We cannot in the circumstances grant has prayer for promotion to Grade-I driver's post at IAM.

department, he will make a representation to the Headquarters department, he will make a representation to the Headquarters diagnosis. Command and if such a representation is made, the Training Command may absorb him in the existing vacancy as per Rules. That seniority should be allocated to him is a matter the applicant can sort out with the Training Command after reporting to duty. If he is absorbed by the Training Command, the IAM will relieve him and send him back to the Training Command. With this observation this application stands disposed off. No costs.

Sd-

TRIF COPY

E_CHTARMAN

MEMBER(A)

np/

VICE-CHIARD

Dillian man

From: D.NO. 36/8/94 /SEC_IVA SUPREME COURT OF INDIA NEW DELHI. The Registrar, Supreme Court of India DATED:-New Delhi. The Legistrar Central Administrative Tribunal # BAdditional Bench

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL/CRL.) NO. 110381 (Petition under Article 136(1) of the Constitution of India from the Judgment and Order dated 24.11.93. of the High Court of Judicature at C.A.T. Of Banglove. in O. A. No. 567/93.

S.K. Reddy

...PETITIONER(S)

Commandant De Institute of A.M. & Or.
RESPONDENT(S)

Sir,

I am directed to inform you that the petition above mentioned filed in the Supreme Court was dismissed 12.7.94. by the Court on

Yours faithfully

For Registrar